

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 17
IA Nos.560, 568, 578, 622, 850/2023 in
CP (IB) No.30/BB/2021

IN THE MATTER OF:

M/s. Singhi Builders Pvt. Ltd. ... Petitioner
Vs.
--- ... Respondent

Order under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 16.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Abhay Gupta, Adv. for Shri A.S. Sathish Kumar
The IRP : Shri Gonugunta Murali
For the IRP : Advs. Bipin Kalappa, Krishma Nanjappa
For the CoC : Shri Vivek Singh Panwar, Adv.

ORDER

1. Heard the Ld. Counsels for the Parties.
2. In compliance to Order dated 13.02.2024, Ld. Counsel for the Applicant in IA No.850 of 2023 has filed rejoinder *vide* Diary No.1004 dated 14.02.2024. The same is taken on record. Ld. Counsel for the Applicant has to explain how the IA No. 850 of 2023 is maintainable, on the next date of hearing. Ld. Counsel for the Petitioner sought an adjournment as the arguing Counsel is not available.
3. List the matter 'for final hearing' on **29.05.2024**. We make it clear that no further adjournment will be granted.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Krishna